

THE COMPTROLLER AND AUDITOR-GENERAL'S (DUTIES,
POWERS AND CONDITIONS OF SERVICE) AMENDMENT
ACT, 1987

No. 50 OF 1987

[16th December, 1987.]

An Act further to amend the Comptroller and Auditor-General's
(Duties, Powers and Conditions of Service) Act, 1971.

BE it enacted by Parliament in the Thirty-eighth Year of the Republic
of India as follows:—

1. This Act may be called the Comptroller and Auditor-General's
(Duties, Powers and Conditions of Service) Amendment Act, 1987.

Short
title.

56 of 1971. 2. In the Comptroller and Auditor-General's (Duties, Powers and
Conditions of Service) Act, 1971 (hereinafter referred to as the principal
Act), in section 6,—

Amend-
ment of
section
6.

(a) in sub-sections (6A) and (6B), the provisos shall be omitted,
and shall be deemed to have been omitted with effect from the 1st
day of January, 1986;

(b) after sub-section (6B), the following sub-section shall be
inserted, namely:—

“(6C) Notwithstanding anything contained in the foregoing
provisions of this section, a person who demits office [whether
in any manner specified in sub-section (8) or by resignation] as
the Comptroller and Auditor-General after the commencement
of the Comptroller and Auditor-General's (Duties, Powers and
Conditions of Service) Amendment Act, 1987, shall, on such
demission, be entitled to—

(a) a pension which is equal to the pension payable to
a Judge of the Supreme Court,—

(i) if such person is a person referred to in sub-sec-
tion (1) or sub-section (3), in accordance with the provi-
sions of Part III of the Schedule to the Supreme Court
Judges (Conditions of Service) Act, 1958 (hereafter in
this Act referred to as the Supreme Court Judges Act),
as amended from time to time; and

41 of 1958.

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(ii) if such person is a person referred to in subsection (4), in accordance with the provisions of Part I of the Schedule to the Supreme Court Judges Act, as amended from time to time;

(b) such pension (including commutation of pension), family pension and gratuity as are admissible to a Judge of Supreme Court under the Supreme Court Judges Act and the rules made thereunder, as amended from time to time.”.

Omission
of section
7.

3. Section 7 of the principal Act shall be omitted.

Amendment
of section
9.

4. In section 9 of the principal Act, for the opening paragraph, the following shall be substituted, namely:—

“Save as otherwise provided in this Act, the conditions of service relating to travelling allowance, provision of rent-free residence and exemption from payment of income-tax on the value of such rent-free residence, conveyance facilities, sumptuary allowance, medical facilities and such other conditions of service, as are for the time being applicable to a Judge of the Supreme Court under Chapter IV of the Supreme Court Judges Act, and the rules made thereunder, shall, so far as may be, apply to a serving or retired Comptroller and Auditor-General, as the case may be;”.